

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**C.P.No. 205 (ND) 2017**

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA  
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.08.2017**

**NAME OF THE COMPANY:** Pramod Kumar Sharma V/s Karanaya Heartcare  
Pvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 73(4)

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

For the Petitioner (s) : Mr. Sunil Singh Parihar

For the Respondent (s) : Mr. Ajay Garg, Advocate

**ORDER**

Ld. Counsel for the Petitioner submits that a sum of Rs.1,03,00,000/- has been given by the Petitioner to the Respondents as Share Application money, but despite the passage of time, no shares have been allotted to him. It is pointed out that as per Companies Act, 2013, shares have to be allotted within a period of 30 days.

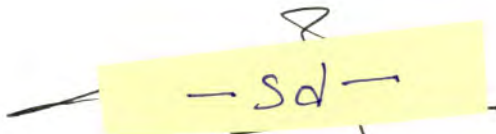
Attention of this Bench is also drawn to Annexure A-4 (Letter dated 26.10.2015), whereby the Respondents have categorically admitted the debt liability of Rs.1,03,00,000/- as the principal amount. Admittedly, as no shares have been allotted to the Petitioner, he has apprehensions that the Respondents who are in the process of selling their business, he would not be able to recover his money nor be allotted any shares to him.

(Lekh Raj Singh)

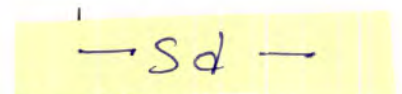
Ld. Counsel for the Respondents who has put in appearance, prays for some time to file the reply. It is also submitted that compromise talks are also going on.

Be as it may, it would be just and equitable to protect the interest of the company, before any irretrievable act is done. The Respondents are, therefore, restrained from selling, transferring, alienating the immovable asset of the company i.e. Ashwani Healthcare situated in Sector 51, NOIDA, or encumbering any business interests till the next date of hearing.

To come up on 4<sup>th</sup> October, 2017.



**(S. K. Mohapatra)**  
**Member (T)**



**(Ina Malhotra)**  
**Member (J)**